

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION No.173/2024(WZ)**

Govandi New Sangam Welfare Society

... Applicant

v/s

State of Maharashtra & Ors.

... Respondents

**Affidavit on behalf of Maharashtra Pollution Control Board i.e.
Respondent No.2**

I, Rakesh Dafade, , Aged -Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-III, having Office address at Kalpataru Point, 2nd Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :-

1. I am filing this Affidavit in compliance of the Order dated 06/09/2024 passed by this Hon'ble Tribunal.
2. I say and submit that the Applicant Govandi New Sangam Welfare Society have filed the present Original Application before this Hon'ble Tribunal to seek Environment Compensation against the release of continuous toxic emissions from the Bio-Medical Waste Plant operated by Respondent No.5 -SMS Envoclean Pvt. Ltd.

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3. I say and submit that Respondent No.5-SMS Envoclean Pvt Ltd a Common Bio-Medial Waste Treatment Facility (CBMWTF) is situated on the land of Municipal Corporation of Greater Mumbai (MCGM) near Deonar dumping ground, Govandi (East), Mumbai engaged in collection and treatment of Bio Medical Waste. The Common Treatment Facility is a boot arrangement with MCGM since May 2009, which is valid upto May 2029 to collect the Bio-Medical Waste from the jurisdiction of MCGM.
4. I say and submit that the Respondent-Board has granted Renewal of Combined Consent under the provisions of the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act,1981 and Authorization under the provisions of the Bio-Medical Waste Management Rules, 2016 to the Respondent No.5 to operate the said Facility at the aforesaid site vide letter dated 07/12/2023 which is valid upto 11/09/2025 subject to certain terms and conditions. A copy of the Renewal of Combined Consent dated 07/12/2023 is annexed herewith and marked as an **Annexure-I**.
5. I say and submit that earlier on the basis of non-compliances observed by the officials of the Respondent -Board at Mumbai during their visit to the Respondent No.5 , the Respondent-Board had issued Closure directions dated 06/07/2019 with a direction to the Respondent No.5 to safely stop its activities and also stop collection of the Bio Medical Wastes from the entire



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jurisdiction and further directed to immediately start handover of incinerable waste to 1.0 MT/day to M/s.Mumbai Waste Management Ltd, Taloja, Navi Mumbai forthwith, which is annexed to the Application as an Annexure A-4.

6. I say and submit that being aggrieved by the Closure directions dated 06/07/2019, the Respondent No.5 had filed Writ Petition bearing No.2326/2019 against the State of Maharashtra & Ors before the Hon'ble High Court of Judicature at Bombay. The Hon'ble High Court vide order dated 18/07/2019 had stayed the implementation of the Closure directions dated 06/07/2019. A copy of the High Court order dated 18/07/2019 is annexed herewith and marked as an **Annexure-II**.
7. I say and submit that in the meantime, the Applicant had filed a Public Interest Litigation (L) No.33884/2022 against the State of Maharashtra & Ors. before the Hon'ble High Court of Judicature at Bombay which was clubbed with Writ Petition No.2326/2019. The Hon'ble High Court Bombay in its order dated 11/08/2023 stated that the tentative timeline given by the Respondent No.5 for establishment of the new incinerator is at a different place.
8. I say and submit that while disposing the clubbed petitions, the Hon'ble High Court, Bombay vide order dated 11/9/2023 directed that the new incinerator facility shall be commissioned within two years. The Hon'ble High Court further directed that regular monitoring of the pollution levels in the area and also

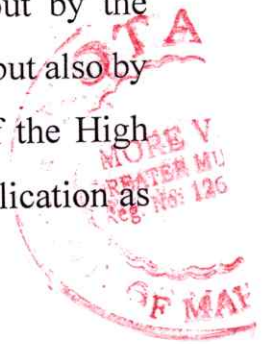


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monitoring of the present plant shall be carried out by the Respondent Board not only using the online process but also by physical inspection of the site regularly. A copy of the High Court order dated 11/09/2023 is annexed to the Application as an Annexure A-3.

9. I say and submit that the official of the Respondent -Board at Mumbai are regularly monitoring the pollution levels of the said Facility. Ambient Air Quality Monitoring carried out on 6/2/2023, 27/6/2023, 1/8/2023, 6/10/2023, 12/12/2023, 21/6/2024, 12/7/2024, 20/8/2024 and 9/9/2024 are within limit. Further the analysis results of Stack Monitoring carried out on 19/1/2024, 16/2/2024, 1/3/2024, 27/4/2024, 9/5/2024, 11/6/2024 and 10/9/2024 are within the standards prescribed by the Board for Particulate Matter Emission. Copies of the comparative statements of Ambient Air Quality Monitoring results and Stack Monitoring results are enclosed herewith and marked as **Annexure-III & IV respectively**.
10. I say and submit that earlier, Saif Alam had filed an Original Application bearing No.643/2022 against the State of Maharashtra before the Hon'ble National Green Tribunal, Principal Bench, New Delhi regarding air pollution caused due to M/s.SMS Envoclean Pvt.Ltd.(Common Bio-Medical Waste Treatment Facility). While disposing the said Original Application, the Hon'ble NGT vide Order dtd.13/3/2023, constituted a Joint Committee comprising CPCB, SPCB and concerned District Magistrate and directed them to visit the site,

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collect the relevant information and take appropriate remedial action in accordance with the law within two months and submit the report before the Western Zone of NGT, Pune.



11. I say and submit that in compliance of the Order dtd.13/3/2023 passed by the Hon'ble NGT(PB), a Joint Committee has submitted its report before the Hon'ble NGT, WZ, Pune vide e-mail dated 25/7/2023.
12. I say and submit that the official of the Respondent -Board at Mumbai visited the site of the Respondent No.5 on 15/10/2024 and observed that the aforesaid CBMWTSDF was found in operation. The facility have provided 4 nos of Incinerators having 250 kg/hr capacity of each incinerator. Air pollution control system comprises of quencher, ventury scrubber, droplet separator, double staged packed bed scrubber, mist eliminator, carbon filter provided to each incinerator, the incinerator Nos.1, 2 & 3 were found in operation, a common stack of height 32 mtrs. provided, HSD used as fuel, online emission monitoring system provided to incinerator stack was found in operation etc. Provided Autoclave of 1600 Ltr capacity. Shredder- 3 nos of 150 kg/hr, 200 kg/hr & 300 kg/hr capacity provided. The Dyke wall arrangement provided to vehicle washing area. ETP of 200 CMD capacity is provided for waste water treatment and treated water is used for scrubbing purposes. During the visit, the representative of the industry informed that shifting of facility at Jambhivali MIDC

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Ambernath, Dist-Thane is in process. A copy of the visit report dated 15/10/2024 is annexed herewith and marked as an **Annexure-V.**

13.Hence this submission.

Solemnly affirmed on this 11th day of November, 2024 at Mumbai.



For and on behalf of the Maharashtra Pollution Control Board,

Rakesh Dafade

(Rakesh Dafade)
Sub-Regional Officer, Mumbai-III

BEFORE ME

Vasant B. More
11.11.2024

VASANT B. MORE
Notary Gr. Mumbai
7, Vijaya Sadan, Flat No. 304,
Above Axis Bank,
Sion West, Mumbai-400022



REGISTER Sr. No 987/2024



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I

No:- Format1.0/CC/UAN No.MPCB-
 CONSENT-0000171815/CR/2312000751

Date:
 07/12/2023

To,
 1. Municipal Commissioner,
 Municipal Corporation of Greater Mumbai, Mumbai City

(Owner)

2. M/s. SMS ENVOCLEAN PVT LTD
 5904/1A, 5804/AB, NEAR DEONAR DUMPING GROUND,
 GHATKOPAR- MANKHURD LINK ROAD, Kurla,
 Mumbai.
 Email: infosmsenvoclean@smsl.co.in
 Contact No.: 8422848430

(Operator)

Renewal of Combined Consent and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.

- Ref:**
1. Previous CCA granted vide No. Format 1.0/CC/UAN No.0000128619 /CR/2212001287 dated 19.12.2022.
 2. Your CCA renewal application received to MPCB, HQ, Sion, Mumbai on 26.05.2023.
 3. Letters for additional area for collection of BMW uploaded on 05.09.2023 & 06.09.2023.
 4. Minutes of 6th Consent Committee meeting dated 03.10.2023.

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBMWTSDf under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedule(I-IV) and Annexure (I-IV)** enclosed in this order.

1. This CCA shall be in force for a period From **30-06-2023** To **11-09-2025**
2. The capital investment of the Plant is **₹2489.03** Lakhs
3. Plant Area: - Plot Area 4088.00 M² with Built-up area 1301.00 M².
4. The Jurisdiction allocated for waste collection: Mumbai Municipal Corporation area and from Ulhasnagar, Badlapur, Ambarnath, Bhiwandi, Shahpur and Murbad area till establishment of new facility for said area.

5. Conditions under the Water (P&CP) Act, 1974:-

- Quantity of total water consumption shall not exceed 190 M³/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
- You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**
- You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

6. Conditions under the Air (P&CP) Act,1981:-

- You shall use the fuel for DG set and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
- You shall provide adequate emission control system to DG set and incinerator as specified in **Annexure-II**.
- You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

7. Conditions under Hazardous and Other Wastes(Management, Handling & Transboundary Movement) Rules, 2016 for treatment and disposal of hazardous waste:-

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity	UOM	Disposal
1	37.2 Ash from incinerator and flue-gas cleaning residue	37.2	1020	MT/A	CHWTSDF
2	35.3 Chemical sludge from waste water treatment	35.3	20	MT/A	CHWTSDF

8. Conditions under BMW Management rules 2016:-

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator (250 kg X 04 nos.)	1000	18000	As per annexure - II
2	Autoclave	400	6400	As per annexure - III
3	Shredders (150, 200 & 300)	650	11700	----

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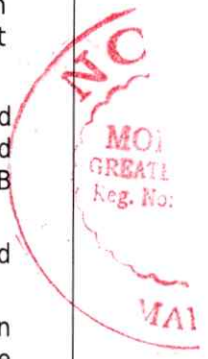
Part A - Responsibility of Commissioner, Municipal Corporation of Greater Mumbai (Owner of Facility):

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall ensure that operator of the facility ensure round 'O' clock operation of online continuous monitoring system as per CPCB guidelines & data is transmitted directly from Data Logger to CPCB and MPCB server .
- IV. You shall ensure operator of facility collects, segregated BMW regularly and dispose Off within 48 hrs from generation.
- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.

Part B - Responsibility of SMS ENVOCLEAN PVT. LTD(Facility Operator) :

- I. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
- II. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- III. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof or erection of new pollution control equipment.
- IV. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
- V. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- VI. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
- VII. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.
- VIII. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.

- IX. You shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time.
9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for BMW Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
 10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I of BMW Rules,2016 as amended.
 11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
 12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).
 13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
 14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
 15. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding upon you.
 16. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
 17. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
 18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
 19. Consent Committee was decided to grant plain renewal of Consent to Operate and BMW Authorization for incineration activity for period of two years i.e. upto 11/09/2025 (As per timeline given by Hon'ble High Court) by imposing following condition:
 - A.** In order to comply directions of Hon'ble High Court of judicature at Bombay in Ordinary Original Civil Jurisdiction in PIL no.33884 of 2022 with interim application No.44441 of 2023 dated 11/09/2023.They shall commission the new incineration facility at proposed location in Raigad District within two years from the date of issue of order of Hon'ble High Court i.e. 11/09/2023.
 - B.** If PP willing to continue operation of Autoclave and Shredding activity after expiry of validity of this consent till the validity of existing agreement between MCGM and M/s SMS Envoclean, then they shall obtain separate permission/consent from MPCB.
 - C.** They shall collect, transport, treat and Dispose Bio Medical Waste generated from a) Ulhasnagar, b) Badlapur, c) Ambarnath, d) Bhiwandi, e) Shahpur and f) Murbad area till establishment of new facility for said area.
 - D.** RO, Mumbai shall carry out physical inspection regularly on monthly basis and monitor the present plant and also carry out regular monitoring of pollution level in that area.



20. You shall submit separate Bank Guarantee of Rs. 9.0 lakhs as mentioned at Schedule - III to Regional Officer, Mumbai within 15 days.
21. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Mumbai for verification purpose.



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Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-07 22:19:10 IST

Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	TXN2303005391	03/04/2023	Online Payment
2	17500.00	TXN2305003649	29/05/2023	Online Payment

You have submitted Consent fee of Rs. 3,75,000/- . For this application Consent fee of Rs. 1,09,890 /- is considered. Remaining fee of Rs. 2,65,110/- will be considered at the time of next application.

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai III
- Reginal Officer, MPCB, Mumbai shall carry out physical inspection regularly on monthly basis and monitor the present plant and also carry out regular monitoring of pollution level in that area.
SRO, MPCB, Mumbai-III shall carry out physical inspection regularly on monthly basis and monitor the present plant and also carry out regular monitoring of pollution level in that area.
2. Cheif Accounts Officer, MPCB,Sion, Mumbai
3. I/C EIC- for record & website updating purpose.

Annexure - I**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

A. Water Consumption Details:-

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	180.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture, gardening, etc.	0.00

B. Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	8.5	As per clause 'C'	100% Recycle
2	Trade effluent	160	As per clause 'C'	100% Recycle

- C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C)	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	INCINERATOR	HSD	140.00 Ltr/Hr	30.00
2	DG set (63 KVA)	HSD	7.00 Ltr/Hr	2.40

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

- a. Operating Standards:-

- Combustion efficiency (CE) shall be at least 99.00%.
- The Combustion efficiency is computed as follows;

% CO₂

C.E. ----- x 100

% CO₂ + % CO

- The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050 ± 50°C.
- The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050 ± 50°C.

- b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm ³ unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)
5	Hg & It's Compounds	0.05

- c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- Secondary chamber-2 No.s (for 2 second residence time)
- Individual burner for primary & secondary chamber.
- Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- Activated carbon dosing for Dioxin removal.
- ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.
- viii. Online OCEMS and Temperature recording for primary and secondary chamber with data logger and connectivity to MPCB and CPCB server.

d. General Requirements:-

- i. Volatile Organic Compounds in the incineration ash shall not be more than 0.01%.
- ii. The Operator shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- ii. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- iii. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO₂, CO and O₂.
- iv. All monitored values shall be corrected to 11% Oxygen on dry basis.
- v. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- vi. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

3. Conditions for D.G. Set:-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
- b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - i. Provide one stack of height above roof level.
4. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



Annexure - III**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste
Standards for Waste Autoclave:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - i. A temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes.
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^6 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

BMW Collection and Transportation

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

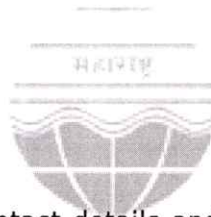
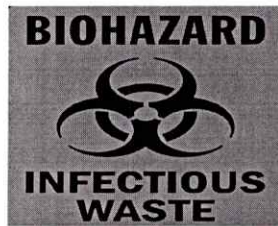
Sr. No.	Vehicle No.	Make & Model	Capacity (MT)	VTS (ID/IMEI)	Barcode (Yes/No)
1	MH03 CV 9232	Ashok Layland (Dost Lite)	1.40	54521732	Yes
2	MH03 CV 0256	Ashok Layland (Dost Lite)	1.40	54521792	Yes
3	MH03 CV 9231	Ashok Layland (Dost Lite)	1.40	54523280	Yes
4	MH03 CV 0255	Ashok Layland (Dost Lite)	1.40	54523786	Yes
5	MH03 CV 5161	Ashok Layland (Dost Lite)	1.40	54524245	Yes
6	MH03 CV 9230	Ashok Layland (Dost Lite)	1.40	54524631	Yes
7	MH03 CV 8242	Ashok Layland (Dost Lite)	1.40	355172105386666	Yes
8	MH03 CV 8251	Ashok Layland (Dost Lite)	1.40	355172105468274	Yes
9	MH03 CV 8244	Ashok Layland (Dost Lite)	1.40	862549047955052	Yes
10	MH03 CV 8243	Ashok Layland (Dost Lite)	1.40	862549048047446	Yes
11	MH03 CV 8252	Ashok Layland (Dost Lite)	1.40	862549048096179	Yes
12	MH03 CV 8250	Ashok Layland (Dost Lite)	1.40	862549048136041	Yes
13	MH03 CV 5189	Eicher (Pro 2114 X P)	9.80	355172105390569	Yes
14	MH03 DV 0768	Maruti Suzuki (ECHO cargo CNG)	0.50	54521788	Yes
15	MH03 DV 5154	Maruti Suzuki (ECHO cargo CNG)	0.50	355172106243460	Yes
16	MH03 DV 5168	Maruti Suzuki (ECHO cargo CNG)	0.50	355172106246844	Yes
17	MH03 DV 5156	Maruti Suzuki (ECHO cargo CNG)	0.50	355172106247172	Yes

18	MH03 AH 6093	Maruti Suzuki (Omni)	0.70	54521451	Yes
19	MH04 HD 4389	Maruti Suzuki (Omni)	0.70	54521452	Yes
20	MH02 YA 8565	Maruti Suzuki (Omni)	0.70	54524263	Yes
21	MH02 YA 6569	Maruti Suzuki (Omni)	0.70	355172105381097	Yes
22	MH01 LA 3642	Maruti Suzuki (Omni)	0.70	862549047976645	Yes
23	MH03 CE 0760	Maruti Suzuki (Omni)	0.70	862549048052719	Yes
24	MH03 CV 5230	Maruti Suzuki (Carry)	1.00	54522628	Yes
25	MH03 CV 5186	TATA (407)	2.50	54521781	Yes
26	MH03 CP 9016	TATA (ACE)	0.90	54521453	Yes
27	MH03 CV 5231	TATA (ACE)	0.90	54521454	Yes
28	MH03 CV 5512	TATA (ACE)	0.90	54521642	Yes
29	MH03 CV 0273	TATA (ACE)	0.90	54521678	Yes
30	MH03 CV 5508	TATA (ACE)	0.90	54521779	Yes
31	MH03 CV 5507	TATA (ACE)	0.90	54521782	Yes
32	MH03 CV 5515	TATA (ACE)	0.90	54522006	Yes
33	MH03 CV 5511	TATA (ACE)	0.90	54522568	Yes
34	MH03 CV 5510	TATA (ACE)	0.90	54522590	Yes
35	MH03 CV 5513	TATA (ACE)	0.90	54522593	Yes
36	MH03 CV 5517	TATA (ACE)	0.90	54524086	Yes
37	MH03 CV 5509	TATA (ACE)	0.90	54524091	Yes
38	MH03 CV 2774	TATA (ACE)	0.90	54524272	Yes
39	MH03 CV 2406	TATA (ACE)	0.90	54524855	Yes
40	MH03 CV 5516	TATA (ACE)	0.90	54524889	Yes
41	MH04 EB 6793	TATA (ACE)	0.90	54525599	Yes
42	MH04 FU 1365	TATA (ACE)	0.90	54525824	Yes
43	MH05 EL 4297	TATA (ACE)	0.90	54529925	Yes
44	MH04 JU 1736	TATA (ACE)	0.90	862549049014262	Yes
45	MH03 DV 0387	TATA (INTRA)	1.00	355172105466252	Yes
46	MH03 DV 0385	TATA (INTRA)	1.00	862549047943363	Yes
47	MH03 DV 0386	TATA (INTRA)	1.00	862549047946234	Yes
48	MH03 CV 8329	TATA (INTRA)	1.00	862549047956076	Yes
49	MH03 DV 0393	TATA (INTRA)	1.00	862549047963700	Yes
50	MH03 CV 8339	TATA (INTRA)	1.00	862549047973360	Yes
51	MH03 CV 8330	TATA (INTRA)	1.00	862549047973410	Yes
52	MH03 CV 8881	TATA (INTRA)	1.00	862549047980241	Yes

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53	MH03 DV 0392	TATA (INTRA)	1.00	862549047981827	Yes
54	MH03 DV 0390	TATA (INTRA)	1.00	862549047990273	Yes
55	MH03 CV 8327	TATA (INTRA)	1.00	862549047993426	Yes
56	MH03 CV 8328	TATA (INTRA)	1.00	862549048095593	Yes
57	MH03 DV 0388	TATA (INTRA)	1.00	862549048106127	Yes
58	MH03 CV 8287	TATA (INTRA)	1.00	862549048126950	Yes
59	MH03 DV 0389	TATA (INTRA)	1.00	862549048127370	Yes
60	MH03 DV 0391	TATA (INTRA)	1.00	862549048135027	Yes
61	MH03 DV 0384	TATA (INTRA)	1.00	862549048939238	Yes
62	MH03 CV 5387	TATA (LP810)	5.00	54524051	Yes
63	MH04 GC 2421	TATA (Super ACE)	0.90	54521455	Yes
64	MH48 T 6398	TATA (Super ACE)	0.90	54521457	Yes
65	MH03 CV 5210	TATA (Ultra 1014)	6.70	54524108	Yes
66	MH03 CV 5204	TATA (Ultra 1014)	6.70	54524140	Yes

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.

SCHEDULE-I**Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	90500.00	Yellow coloured non- chlorinated plastic bags.	Incineration of Pretreated sterilized waste as per National AIDS Control Organisation or World Health Organization guidelines.
		b) Animal Anatomical Waste	50000.00		
		c) Soiled Waste	220000.00		
		d) Expired or Discarded Medicines	100000.00		
		e) Chemical Waste	4500.00		
		f) Chemical Liquid Waste	15000.00	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	40000.00	Yellow coloured non - chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	20000.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	192000.00	Red coloured non chlorinated plastic bags or containers.	Red coloured non chlorinated plastic bags or containers.
3	White (Translucent)	Waste sharps including Metals	3100.00	Puncture proof, Leak proof, tamper proof container.	Disinfected and mutilated sharps to be sent to MPCB authorized metal recycler.
4	Blue	a) Glassware	55000.00	Puncture proof, Leak proof with Blue coloured marking.	Chemically treated disinfected Glass/Metal waste to be sent to MPCB authorized recycler.
		b) Metallic body implants	5000.00		

Responsibilities of CBWTF

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and CCA from MPCB and each HCE authorised shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish and implement bar code for waste collections and global positioning system enabled for vehicle tracking of bio-medical waste transport vehicle
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier as per mutual agreement
6. You shall ensure mandatory colour coded bins are used for source segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with local Medical Association. Any dispute regarding charges shall be resolved at District Advisory Committee under the Chairmanship of District Collector
8. The treated Plastic / Metal Waste shall be handed over to the Recycler authorized by MPCB for recycling of treated Bio Medical Waste, record shall be maintained.
9. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record of effectiveness thereof.
10. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
11. You shall provide PPE as per norms of Factory Act 1948 and ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc.
12. You shall develop your own website. The website should be uploaded on periodically basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report, as directed time to time.
13. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation and daily fuel/energy consumption.
14. You shall maintain all record for operation of incineration, autoclaving, shredding, hazardous Waste disposed and recyclable disposed for a period of five years and produce whenever asked by MPCB authorities.
15. The owner and operator of a common bio medical waste treatment facility both shall be liable for all the damages caused to the environment or the public due to improper management of bio-medical wastes.
16. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Sub-Regional Office, MPCB, and uploading the same to MPCB website(<https://www.mpcb.gov.in/>).

SCHEDULE-III**Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr.No	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
1A	Operation and Maintenance		
1	To Segregate and Handle BMW as per Schedule I	Continuous	100,000.00
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	100,000.00
3	To conduct and meet sterilization validation test and temperature test for autoclave.	Continuous	50,000.00
4	To achieve temperature of primary and secondary chamber of incinerators	Continuous	100,000.00
5	Towards Operation and Maintenance of Air Pollution Control Device(s) to achieve prescribed stack emission standards.	Continuous	100,000.00
6	Towards connectivity of OCEMS to MPCB & CPCB server.	Continuous	200,000.00
7	Towards VTS system made available on CTF web site in public domain and implement Barcode system.	Continuous	100,000.00
8	Towards impart training to HCEs and CTF staff in your Jurisdiction and maintain the record of same. I Device(s) to achieve prescribed stack emission standards.	Continuous	100,000.00
1B	Records		
1	To Maintain records of BMW and submission of Annual Report for preceding calendar year in Form -IV before 30th June every year	Continuous	25,000.00
2	To maintain records of BMW handed over to CBMWTF	Continuous	25,000.00
Total			9,00,000.00

Note: You shall extend the existing submitted Bank Guarantee for the Activity / Condition to be Complied mentioned in the above table valid upto the validity of this CCA + 4 months additional. Submit a fresh Bank Guarantee for the newly added Activity / Condition to be Complied mentioned in the above table valid upto the validity of this CCA + 4 months additional.

General Conditions**The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Mumbai.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.
14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.
19. The Energy source for lighting purpose shall preferably be LED based.
20. You shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
21. You shall provide personal protection equipment as per norms of Factory Act 1948
22. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 60 days of expiry.

This certificate is digitally & electronically signed.



HIGH COURT, BOMBAY

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO.2089 OF 2019

M/s. SMS Envoclean Private Limited ..Petitioner
Versus
The State of Maharashtra and others ..Respondents

Mr. Aspi Chinoy, Senior Advocate a/w Mr. Rampal Kohli, Mr. Vikram Chavan I/by C. K. Legal, Advocates for the Petitioner.
Mr. Abhay Patki, AGP for Respondent No.1 – State.
Ms. Sharmila Deshmukh a/w Ms. Jaya Bhagwe, Advocates for Respondent Nos.2 & 3.
Ms. K. H. Mastakar, Advocate for Respondent No.4 – MCGM.

CORAM : PRADEEP NANDRAJOG, C.J. &
N. M. JAMDAR, J.

DATE : 18th JULY, 2019

P.C.

1] Counsel as above appear for the Respondents on advance copy of the Writ Petition being served. Learned counsel for the Respondents waive notice.

2] Keeping in view the pleadings in the Writ Petition and the documents filed in support of the pleadings, it would be advisable that before Respondent Nos.2 and 3 file a counter affidavit an inspection of the Common Bio-Medical Waste Treatment Plant established by the Petitioner is conducted in the presence of the representative of the
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HIGH COURT, BOMBAY

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Petitioner and for which it is agreed that the inspection shall be conducted on 29th July 2019 at 11:00 a.m.

3] Counter affidavit be filed by the Respondents within four weeks. It is expected that in the counter affidavit filed by Respondent Nos.2 and 3 reference would be made to the report and the same shall be filed alongwith affidavit.

4] Rejoinders be filed within two weeks thereafter.

5] On the issue whether the Petitioner should be entitled to an interim order staying implementation of the impugned order dated 6th July 2019, we note that the public injury caused by closing the plant would be much more than permitting plant to operate even on assuming that the stand of Respondent Nos.2 and 3 is correct. We clarify, we are not opining prima-facie that the stand of the Respondents is correct.

6] Therefore, till the present order is vacated or modified, operation of the impugned order dated 6th July 2019 shall be stayed.

7] Re-notified for 9th September 2019.

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N.M.
19/7/19
Section Officer
High Court, Appellate Side
Bombay 400 032

N. M. JAMDAR, J

CHIEF JUSTICE


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M/s. SMS Envoclean Pvt Ltd.- AAQM Results

Sr. No.	Location	Date of Sampling	Parameters			
			SO ₂	Nox	PM 10	PM 2.5
	Standards		80 µg/m ³	80 µg/m ³	100 µg/m ³	60 µg/m ³
1	Near Fuel Area	06/02/2023	BDL	BDL	34.33	37
2	Near Fuel Area	27/06/2023	16.66	BDL	73	42
3	Near Fuel Area	01/08/2023	4	BDL	62.33	17
4	Near Fuel Area	6/10/2023	8	BDL	41.33	42
5	Near Fuel Area	12/12/2023	BDL	32.16	99	29
6	Near Fuel Area	21/06/2024	BDL	BDL	59	4
7	Near Fuel Area	12/07/2024	BDL	BDL	66	4
8	Near Fuel Area	20/08/2024	BDL	13.16667	93	79
9	Near Fuel Area	09/09/2024	BDL	BDL	68	12





M/s. SMS Envoclean Pvt Ltd. - Stack Results


Sr. No.	Parameters	Standards	19.01.2024	16.02.2024	01.03.2024	27.04.2024
1	Stack (Identity)	-	Incinerator	Incinerator	Incinerator	Incinerator
2	Particulate matter emission mg/Nm ³	50 mg/Nm ³	25	6	25	24

Sr. No.	Parameters	Standards	09.05.2024	11.06.2024	10.09.2024
1	Stack (Identity)	-	Incinerator	Incinerator	Incinerator
2	Particulate matter emission mg/Nm ³	50 mg/Nm ³	10	29	16



MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office Mumbai-III

Phone No. 24015269 /
 24016239
 Visit us at : <http://mpcb.gov.in>
 Email : sromumbai3@mpcb.gov.in



Kalptaru Point 1st floor,
 Sion Matunga Scheme Road No. 8,
 Infant of Sion Cercal, Sion (E),
 Mumbai – 400 022.

"Your Service is our Duty"

Visit Report

Name of Industry: - M/s. SMS Envoclean Pvt Ltd.

Address:- 5904/1A, 5804/AB, Near Deonar Dumping Ground,
 Ghatkoper, Mankhurd Link Road Mumbai-43.

Date of Visit:- 15/10/2024.

Visited By:- Rakesh Dafade (SRO).

Contact Person:- Dinesh Tari, Env't Officer.

Consent Status – Valid upto 11-09-2025.

- During visit CBMWTSDf was found in operation.
- Incinerators- 4 no. provided and having -250 kg/hr. capacity of each incinerator. Air pollution control system comprises- quencher, ventury scrubber, droplet separator, Double staged packed bed scrubber, mist eliminator, carbon filter provided to each incinerator.
- Incinerator no. 1,2 & 3 were found in operation, a common stack of height 32 meters provided, HSD used as fuel.
- Online emission monitoring system provided to incinerator stack was found in operation.
- CO- 51 mg/m³, CO₂- 2.73 mg/m³, O₂- 18.92 % & PM- 36.44 mg/Nm³.
- The temperature of incinerator found as-

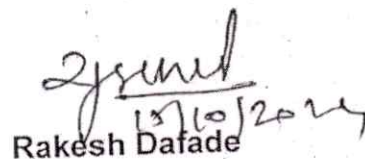
Incinerator	Primary	Secondary
i	860 degree C	1065 degree C
ii	863 degree C	1060 degree C
iii	860 degree C	1051 degree C

- Autoclave – 1600 Ltr. capacity provided.
- Shredder- 3 nos., 150 kg/hr. 200 kg/hr. & 300 kg/hr. capacity provided.
- The firm carried out Dioxin furan monitoring on 09/10/2024. The monitoring is carried out by M/S. Vimta Labs Ltd, Hyderabad, Telangana state.
- Presently avg. regular waste (Incinerable waste) -11 MT/day.
- The Dyke wall arrangement provided to vehicle washing area.
- Industry reported shifting of facility at Jambhivali MIDC, Dist- Thane is in process.
- ETP 200 CMD capacity provided for wastewater treatment and treated water is using for scrubbing purpose.



Dinesh Tari

Envt Officer
SMS Envoclean Pvt Ltd


Rakesh Dafade

SRO, MPCB

